

created in 1971 to formulate and execute Plans for the intensive development of North and South Chhotanagpur Division and the district of Santhal Parganas of Bhagalpur Division because of larger concentration of tribal population in these areas. Subsequently, the Chhotanagpur and Santhal Parganas Autonomous Development Authority was tri-furcated and 3 different Development Authorities were set up, one each for North Chhotanagpur Division, South Chhotanagpur Division and Santhal Parganas district. In Madhya Pradesh also, Bastar Development Authority has recently been constituted for Bastar district. Dandakarnya Development Authority covering Koraput district in Orissa and Bastar District of Madhya Pradesh is a Central Authority constituted for the rehabilitation of East Pakistan refugees and it also looks after the welfare of the tribals of the region.

Development of Industrial Complexes in Tribal Areas

9179. SHRI GIRDHAR GOMANGO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government have taken a decision that development of zones of influence of industrial complexes in tribal areas should be prepared as part of the project and approved before the project is cleared;

(b) whether it was also decided that similar planning exercise may also be taken up in the existing industrial and mining projects where considerable damage has already been done to the tribal economy;

(c) if so, the number of new Public Sector industries cleared after this policy decision and the tribal economic development included as part of the project;

(d) the existing industries, which have taken up the schemes and programmes of the affected tribal areas and also the people so far; and

(e) the measures taken by his Ministry and Ministry of Industry and other related Ministries to solve this problem so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) No, Sir.

(b) No, Sir.

(c) Does not arise.

(d) Does not arise.

(e) Does not arise.

Amendment to Laws of Trade Unions and Industrial Disputes

9180. SHRI NAWAL KISHORE SHARMA: Will the Minister of LABOUR be pleased to state:

(a) whether Government intend to amend the laws of Trade Unions and Industrial Disputes in pursuance of the recommendations made by the Labour Ministers' Conference in 1980; and

(b) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI-MATI RAM DULARI SINHA): (a) Yes, Sir.

(b) The details of the amendments are yet to be finalised.

Pending Applications of large Industrial Houses for Expansion

9181. DR. A. U. AZMI: Will the Minister of INDUSTRY be pleased to state:

(a) the particulars of the applications from the first 5 large industrial houses regarding expansion of the existing units or installation of new